

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. I

**CENTRAL SALES TAX APPEAL NO. 20 OF 2018
WITH
CENTRAL SALES TAX MISC. APPLICATION NO. 51305 OF 2025**

[Arising out of Order dated 14.09.2018 passed by the Haryana Tax Tribunal, Chandigarh]

M/s Hindustan Unilever Limited

.....Appellant

Plot No. B, Block No. A
Delhi-Jaipur Highway
South City-I
Gurugram – 122 001 (Haryana)

Versus

State of Haryana

.....Respondent

Through The Excise & Taxation Commissioner
Excise & Taxation Department Haryana
Vanijya Bhawan, Plot No. 1-3, Sector 5
Panchkula – 134 151

APPEARANCE :

Shri Dhruv Tiwari, advocate for the appellant
Shri Piyush Hans, advocate for the State of Haryana

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: October 10, 2025

FINAL ORDER NO. 51554/2025

JUSTICE DILIP GUPTA :

An application has been filed in this appeal with a prayer that the appellant may be permitted to withdraw the appeal.

2. Having heard Shri Dhruv Tiwari, learned counsel appearing for the appellant and Shri Piyush Hans, learned counsel

appearing for the respondent, we allow this application and permit the appellant to withdraw this appeal. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in the open court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Golay